

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1632(ND)/2019

IN THE MATTER OF:

M/s Manav Chawla Anr.

.....PETITIONER

vs

M/s Magiv Info.Solutions Pvt. Ltd. and Aditya Birla Housing Finance.... RESPONDENT

SECTION

Under Section 7 IBC, 2016

Order delivered on 05.08.2019

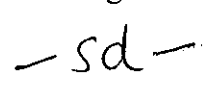
Coram:


R.VARADHARAJAN,
Hon'ble Member (Judicial)
Shri Kapal Kumar Vohra,
Hon'ble Member (Technical)

For the Petitioner/Applicant : Sanjay Jain, Somya Jaitly, Adv.
For the Corporate Debtor :

ORDER

Learned counsel for the petitioner is present. Let notice be issued to the corporate debtor to its registered office address through all modes in relation to the proceedings as well as next date of hearing which is fixed on 24.09.2019. In relation to the advance copy of the application, let tracking report along with affidavit of service be filed on or before the next date of hearing.


MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Varinder Kumar